

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI THE 24TH MAY, 1980.

NOTIFICATION
(INCOME TAX)

No.3403(F.No.187/33/79-ITAI): In exercise of the powers conferred by sub-section(1) of Section 121 of the Income-tax Act, 1961(43 of 1961) and in supersession of all previous notifications in this regard, the Central Board of Direct Taxes hereby directs that the commissioners of Income-tax specified in column 1 of the Schedule hereto annexed with headquarters specified in column 2 thereof shall perform their functions in respect of such areas or of such persons or classes of persons or of such incomes or classes of income or of such cases or classes of cases as are comprised in the Income-tax Circle, Wards or Districts referred to in the said column 3

Provided that a Commissioner of Income-tax shall also perform his functions in respect of such persons or of such cases as have been or may be assigned by the Central Board of Direct Taxes to any Income-tax authority subordinate to him:

Provided further that a Commissioner shall not perform his functions in respect of such persons or such cases as have been or may be assigned to any Income-tax authority outside his jurisdiction.

SCHEDULE

Commissioners of Income-tax 1	Headquarters 2	Jurisdiction 3
15. Madhya Pradesh-I	Bhopal	1. District of Bhopal 2. District of Betul 3. District of Bhind 4. District of Datia 5. District of Dewas 6. District of Dhar 7. District of Gwalior 8. District of Guna 9. District of Hoshangabad 10. District of Indore 11. District of Khandwa 12. District of Khargone 13. District of Mandasaur 14. District of Morena 15. District of Raisen 16. District of Rajgarh 17. District of Ratlam 18. District of Sehore 19. District of shajapur 20. District of Shivpuri 21. District of Ujjain 22. District of Vidisha 23. District of Zabua

...2

1	2	3
15A.	Madhya Pradesh-II	Bhopal
		1. District of Ambilkapur
		2. District of Balaghat
		3. District of Bastar
		4. District of Bilaspur
		5. District of Chhatarpur
		6. District of Chhindwara
		7. District of Damoh
		8. District of Durg
		9. District of Jabalpur
		10. District of Mandla
		11. District of Harsinghpur
		12. District of Panna
		13. District of Raigarh
		14. District of Raipur
		15. District of Rajnandgaon
		16. District of Rewa
		17. District of Sagar
		18. District of Satna
		19. District of Seoni
		20. District of Shahdol
		21. District of Bidhi
		22. District of Tikamagarh.

This notification shall have effect from 2-6-1980

Sd/-
(B.M. SINGH)
UNDER SECRETARY. CENTRAL BOARD OF
DIRECT TAXES.

TO
The Manager
Government of India Press
Ring Road Mayapuri Industrial Area
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax
2. Directors of Ins (IT)/(R&S)/(P&PR)/(Inv). New Delhi
3. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghlib, Mata Sundri Lane, New Delhi (5 copies)
4. All Officers & Sections of I.T. Wing of CBDT, New Delhi
5. Comptroller & Auditor General of India, New Delhi (20 copies)
6. Bulletin Section of Dte. of Ins (RS&P), New Delhi (5 copies)
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8. Shri N.B. Rao, Jt. Secy., Ministry of Law (Deptt. of Legal Affairs) New Delhi.
9. The Chief Controller of Accounts, CBDT, Block, Vikas Bhavan, N. Delhi.

Sd/- (B.M. SINGH)
UNDER SECRETARY CENTRAL BOARD OF DIRECT
TAXES.

AUTHORISED FOR ISSUE

NO: CC/IT(AI)/3137/987/RSP/80

(P.N. VERMA)
ASSTT. DIRECTOR OF INSPECTION (RS&P)

Nair/29-5-1980